

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri A.K.Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**

Petition No. 99/2005

In the matter of

Maintaining the regional grid frequency above 49.0 Hz by curbing over-drawals in line with sections 6.2(l) and 7.4.4 of the Indian Electricity Grid Code (IEGC)

And in the matter of

Northern Regional Load Despatch Centre, New Delhi ... **Petitioner**

Vs

1. Uttar Pradesh Power Corporation Ltd**Main Respondent**
2. Haryana Vidyut Prasaran Ltd, Panchkula
3. Power Development Department, Government of Jammu&Kashmir
4. Punjab State Electricity Board, Patiala
5. Delhi Transco Ltd, New Delhi
6. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
7. Himachal Pradesh State Electricity Board, Shimla
8. Uttaranchal Power Corporation Ltd, Dehradun
9. Electricity Department, Union Territory of Chandigarh**Proforma Respondents**

The following were present:

1. Shri SK Sonee, ED, NRLDC
2. Shri PK Aggarwal, CM, NRLDC
3. Shri SR Narashimhan, NRLDC
4. Shri Vivek Pandey, NRLDC
5. Shri YP Singh, EE, UPPCL
6. Shri DD Chopra, Advocate, UPPCL

7. Shri VK Gupta,PSEB
8. Shri VK Garg,DTL
9. Shri VK Malhotra,DTL

ORDER

(DATE OF HEARING: 8.6.2006)

The petitioner in the present petition has sought a direction to the main respondent, namely, Uttar Pradesh Power Corporation Ltd. to comply with the past orders of the Commission, to strictly follow the petitioner's instructions and maintain grid discipline and also to clear all unscheduled interchange(UI) dues and further to pay current dues regularly.

2. Heard the representatives of the parties present.
3. The petitioner has submitted that the main respondent has presently been paying its current UI dues regularly and has made the payment of Rs.150 crore against the accumulated dues as per the commitments made during the hearing on 9.3.2006. He has further submitted that a balance amount of Rs.311 crore was yet to be cleared by the main respondent.
4. The main respondent has filed an affidavit in the court-room to the effect that it would make the payment of Rs.50 crore in the first week of June 2006. As regards the balance amount, the learned counsel sought short adjournment to

place on record the payment schedule for liquidation of all the arrears on account of UI charges.

5. Learned counsel for the main respondent could not confirm whether or not the amount of Rs.50 crore had been paid, by the time of hearing on 8.6.2006.

6. The main respondent shall make payment of Rs.50 crore, if not already made, as per the undertaking given. The main respondent shall further submit a complete schedule for payment of the balance dues, before the next date of hearing.

7. List for further directions on 20th June 2006, as requested by the learned counsel for the main respondent.

(BHANU BHUSHAN)
MEMBER

(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 8th June, 2006